

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1087 of 2019

IN THE MATTER OF:

Micro Dynamics Pvt. Ltd.

...Appellant

Vs

Cosmos Cooperative Bank Ltd.

....Respondent

Present:

For Appellant: Mr. Avishkar singhvi, Mr. Nipun Katyal and Mr. Dhruv Surana, Advocates

For Respondent: None.

ORDER

05.11.2019 Impugned order in this matter has been signed by one of the Members of this Bench- Hon'ble Mr. V.P. Singh. As such, we would not go into the merit of the matter. However, Mr. Avishkar Singhvi, learned Counsel appearing on behalf of the Appellant states that another appeal relating to the same impugned order has been filed by another shareholder in which notice has already been issued and the same is coming up in Court No. 1 on 03.12.2019.

Learned Counsel for the Appellant further states that he has no difficulty if this Bench takes up the appeal. Advocate Singhvi states that he has instruction from the Appellant and Appellant wants to withdraw the present appeal.

The appeal is disposed as withdrawn for the reason stated above without any liberty to the present Appellant to challenge the same impugned order by another appeal.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)